

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 25th September, 2014

No. LJ (B) 33/2012/12 - In partial modification of this Department's Notification No. LJ (B) 33/2012/10, dated 23.08.2013, the Governor of Meghalaya with the approval of the Hon'ble High Court of Meghalaya is pleased to empower the District & Sessions Judges of Shillong, East Khasi Hills District, Jowai for cases in East & West Jaintia Hills District, Nongstoin for cases in West & South West Khasi Hills District, Nongpoh for cases in Ri-Bhoi District, Williamnagar for cases in East & North Garo Hills District, Tura for cases in West Garo, South Garo & South West Garo Hills Districts for trial of Scheduled Offences under Section 22 of the National Investigation Agency Act, 2008 and under Section 45 of the Unlawful Activities (Prevention) Act, 1967 (as amended).


(L.M.Sangma)

Secretary to the Govt of Meghalaya,
Law Department

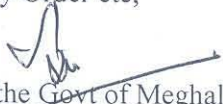
Memo No. LJ (B) 33/2012/12-A,

Dated Shillong, the 25th September, 2014

Copy forwarded to:-

1. P.S to Chief Minister for information of Hon'ble Chief Minister.
2. P.S to Deputy Chief Minister, Law for information of Hon'ble Deputy Chief Minister.
3. The Advocate General, Meghalaya, Shillong
4. The Addl. Advocate General, Meghalaya
5. The Registrar General, High Court of Meghalaya, Shillong this has a reference to his letter No HCM.III/326/2013/263, dt 04.09.2014
6. The Accountant General, (A & E), Meghalaya, Shillong
7. The Director General of Police, Meghalaya, Shillong
8. The Deputy Commissioner,
East Khasi Hills District, Shillong/West Khasi Hills District, Nongstoin/South West Khasi Hills District, Mawkyrwat/Ri-Bhoi District, Nongpoh/West Jaintia Hills District, Jowai/East Jaintia Hills District, Khliehriat/East Garo Hills District, Williamnagar/West Garo Hills District, Tura/South Garo Hills District, Baghmara/North Garo Hills District, Resubelpara/South West Garo Hills District, Ampati.
9. The District & Sessions Judge,
Shillong/Jowai/Nongpoh/Tura/Nongstoin/Williamnagar
10. The Superintendent of Police,
East Khasi Hills District, Shillong/West Khasi Hills District, Nongstoin/South West Khasi Hills District, Mawkyrwat/Ri-Bhoi District, Nongpoh/West Jaintia Hills District, Jowai/East Jaintia Hills District, Khliehriat/East Garo Hills District, Williamnagar/West Garo Hills District, Tura/South Garo Hills District, Baghmara/North Garo Hills District, Resubelpara/South West Garo Hills District, Ampati.
11. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
12. The District Council Court, Shillong/Jowai/Tura.
13. Political/Home (Police)/Personnel & A.R (A)/Law (A) Department
14. DEO (Data Entry Operator) LR Office, Room 104, Main Sectt Building for uploading the notification in the Law Department website.
15. Office copy.
16. Guard File

By Order etc,


Secretary to the Govt of Meghalaya,
Law (B) Department.